## GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:1073
ANSWERED ON:12.08.2013
FOUR LANE NATIONAL HIGHWAYS
Gawali Patil Smt. Bhavana Pundlikrao ;Nagorao Shri Dudhgaonkar Ganeshrao;Shivanagouda Shri Shivaramagouda

## Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the details of on-going projects of four-lane National Highways (NHs) in the country and present status thereof, State-wise;
- (b) the details of NHs converted into four-lane along with proposals received in this regard from various State Governments and approved during the last three years and the current year and the expenditure incurred thereon during the period, State-wise including Karnataka: and
- (c) the State-wise details of pending proposals/delayed projects, if any, along with the reasons therefor and the steps taken by the Government to complete the delayed projects along with the time by which these projects are likely to be completed?

## **Answer**

## THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

- (a) to (b) Four laning is mainly taken up under National Highways Development Project (NHDP). The State-wise details of four lane NH ongoing projects are at Annexure I. During the last three years and the current financial year NHAI has incurred about Rs 50,355 crore.
- (c) State-wise details of delayed projects are at Annexure II. Construction of National Highways (NHs) are delayed due to problems such as land acquisition, shifting of utilities, environmental and forest clearance, approval for rail over bridges, law & order problem as well as shortage of skilled / semi-skilled manpower, poor performance of contractors and economic slowdown. In order to expedite implementation of the Projects, Regional Offices have been set up by National Highways Authority of India (NHAI) headed by Chief General Manager. Powers have been delegated to the Chief General Managers. Special land acquisition units are also set up to expedite land acquisition. Chief Secretaries of State Government have also been nominated as Nodal officers to expedite construction of highway projects. Projects are also closely and periodically reviewed at Headquarter as well as field units. Recently, the issues of delinking environmental clearance from forest clearance and exempting linear stretches from the requirement of NOC from Gram Sabha have been resolved. Reserve Bank of India has given dispensation to treat the debt due to lenders, to the extent assured by Project Authorities in terms of concession agreement, as secured loan. Disinvestment of 100% equity to other willing buyers has been allowed after completion of the construction and also substitution of concessionaire allowed after achievement of financial closure to salvage the languishing projects. The NHAI has also constituted Negotiation / Reconciliation Settlement Committees and also High Level Expert Settlement Advisory Committee to settle the claims / disputes.